

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No. -216
IB-1779(ND)/2019

IN THE MATTER OF:

Corporation Bank

....Applicant

Vs.

M/s. Supertech Ltd.

....Respondent

Order Delivered on 07.08.2019

SECTION

Under Section 7 of the IBC, 2016

CORAM:

JUSTICE (Retd.) SHRI R.D. KHARE,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Alok Kumar, Adv.
Ms. Snigdha Singh, Adv.
Ms. Somya Yadav, Adv.
Mr. Chirag Babbar, Adv.
Mr. Ashutosh Jain, Adv.
Mr. Ketul Hansraj, Adv.

For the Respondent

: Mr. P. Nagesh, Adv.
Mr. Harshal Kumar, Adv.

ORDER

Mr. Alok Kumar, learned counsel for the petitioner (operational creditor) and Mr P.Nagesh, learned counsel for the respondent (corporate debtor) are present. Learned counsel for the petitioner states that he has instructions from the petitioner to withdraw the present petition as settlement has arrived between the parties. Taking into consideration the said submission made on behalf of the petitioner, this petition stands dismissed as withdrawn. Let the file be consigned to records. ~~Accordingly put up on 30.08.2019.~~

Sd-

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)

Sd-

(JUSTICE (Retd.) SHRI R.D. KHARE)
MEMBER (JUDICIAL)